

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

(Thirteenth Lok Sabha)

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**SEVENTH REPORT***(Presented on 9.8.2000)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventh Report.

2. The Committee met on 7 August 2000 for ---
  - I. Examination of the four Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
  - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

**Examination of Constitution (Amendment) Bills**

3. The Committee considered the Bills and arrived at the following decisions as a result of their examination of the Bills:-

1. The Constitution (Amendment) Bill, 2000  
(Amendment of article 316) by  
Shri K. Basavana Goud.

The Bill seeks to amend article 316 of the Constitution with a view to provide for reducing the tenure of a member of Union or State or Joint Public Service Commission from six years to four years. It further provides that a member of Union Commission shall hold office until he attains the age of sixty-four years instead of sixty-five years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

2. The Constitution (Amendment) Bill, 2000  
(Amendment of article 81, etc.) by  
Shri Anant Gangaram Geete.

The Bill seeks to amend the Constitution with a view to providing that the Lok Sabha constituency shall be an administrative unit which shall be further divided into districts. It further provides that the whole area of a district shall fall within the jurisdiction of an administrative unit.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

3. The Constitution (Amendment) Bill, 2000  
(Insertion of new articles 151A to 151G) by  
Shri Anant Gangaram Geete.

The Bill seeks to insert new articles 151A to 151G in the Constitution with a view to setting up of a Committee to monitor the utilisation of funds allocated to a State or a Union territory by the Union for various purposes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

4. The Constitution (Amendment) Bill, 2000  
(Insertion of new article 16A) by  
Shri Basudeb Acharia.

The Bill seeks to insert a new article 16A in the Constitution with a view to making right to work as a fundamental right. It further provides for payment of unemployment allowance in the event of failure of State to provide employment to its citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of twenty two Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that twenty-one Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining one Bill shown in Appendix-II be placed in category 'B' (Please see Appendices for details). The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I and II.

### Recommendations

- (i) the Committee recommend that S/ Shri K. Basavana Goud, Anant Gangaram Geete and Basudeb Acharia, be permitted to move for leave to introduce their Constitution (Amendment) Bills ;
- (ii) the Committee recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;  
7 August 2000  
Sravana 1922 (Saka)

P.M. SAYEED,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

### APPENDIX -I

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Compulsory Voting Bill, 2000 Shri Y.S. Vivekananda	115 of 2000	A	2 hours

Reddy, M.P.

- |     |   |             |   |         |
|-----|---|-------------|---|---------|
| 2.  | The Street Children<br>(Rehabilitation and Welfare)<br>Bill, 2000 by Shri Krishnam<br>Raju, M.P.  | 52 of 2000  | A | 2 hours |
| 3.  | The Rural Areas (Electricity<br>Supply) Bill, 2000 by<br>Shri Ramdas Athawale, M.P.   | 111 of 2000 | A | 2 hours |
| 4.  | The Destitute Women Welfare<br>Bill, 2000 by Shri Ramdas<br>Athawale, M.P.  | 101 of 2000 | A | 2 hours |
| 5.  | The Old Age Pension and<br>Rehabilitation Bill, 2000 by<br>Shri Ramdas Athawale, M.P.   | 107 of 2000 | A | 2 hours |
| 6.  | The Constitution (Amendment)<br>Bill, 2000 ( <u>Amendment of<br/>article 39</u> ) by Shri Ramdas<br>Athawale, M.P.                                | 104 of 2000 | A | 2 hours |
| 7.  | The Acquired Immuno<br>Deficiency Syndrome<br>(AIDS) Prevention Bill, 2000<br>by Dr. V. Saroja, M.P.  | 56 of 2000  | A | 2 hours |
| 8.  | The Forest (Conservation)<br>Amendment Bill, 2000<br>( <u>Amendment of section 2, etc.</u> )<br>by Dr. V. Saroja, M.P.                            | 68 of 2000  | A | 2 hours |
| 9   | The Constitution (Amendment)<br>Bill, 2000 ( <u>Insertion of new<br/>article 16A</u> ) by Dr. V.<br>Saroja, M.P.                                  | 75 of 2000  | A | 2 hours |
| 10. | The Scheduled Castes,<br>Scheduled Tribes and<br>Backward Classes<br>(Reservation in Services)<br>Bill, 2000 by Shri Sushil<br>Kumar Shinde, M.P. | 108 of 2000 | A | 2 hours |
| 11. | The Abolition of Child<br>Labour in Hazardous<br>Employment Bill, 2000 by<br>Shri Sushil Kumar Shinde,<br>M.P.                                    | 103 of 2000 | A | 2 hours |

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| 12. | The Freedom of Religion<br>(Removal of Restrictions)<br>Bill, 2000 by<br>Shri G.M. Banatwalla, M.P.  | 105 of 2000 | A | 2 hours |
| 13. | The Punjab Municipal<br>Corporation Law Extension to<br>Chandigarh) (Amendment)<br>Bill, 2000 ( <u>Amendment of the<br/>Schedule</u> ) by Shri Rattan<br>Lal Kataria, M.P. | 100 of 2000 | A | 2 hours |
| 14. | The Religious Places<br>(Removal of Restriction on<br>Freedom of Religion)<br>Bill, 2000 by Shri<br>G.M. Banatwalla, M.P.  | 117 of 2000 | A | 2 hours |
| 15. | The Constitution (Scheduled<br>Castes) Order (Amendment)<br>Bill, 2000 ( <u>Amendment of the<br/>Schedule</u> ) by Dr. Raghuvansh<br>Prasad Singh, M.P.                    | 112 of 2000 | A | 2 hours |
| 16. | The Constitution (Amendment)<br>Bill, 2000 ( <u>Insertion of new<br/>articles 151A to 151C</u> )<br>by Shri Vilas Muttemwar,<br>M.P.                                       | 113 of 2000 | A | 2 hours |
| -   | 17. The Constitution (Amendment)<br>Bill, 2000 ( <u>Amendment of<br/>article 324</u> ) by Shri Vilas<br>Muttemwar, M.P.  | 109 of 2000 | A | 2 hours |
| 18. | The Constitution (Amendment)<br>Bill, 2000 ( <u>Insertion of new<br/>articles 75A and 164A</u> )<br>by Shri Vilas Muttemwar,<br>M.P.                                       | 110 of 2000 | A | 2 hours |
| 19. | The Cinematograph<br>(Amendment) Bill, 2000<br>( <u>Amendment of section 5B</u> )<br>by Shri Subodh Mohite, M.P.   | 116 of 2000 | A | 2 hours |
| -   | 20. The Compulsory<br>Registration of<br>Marriages Bill, 2000 by<br>Shri Subodh Mohite, M.P.   | 114 of 2000 | A | 2 hours |

21.	The Indian Medicines Development Corporation Bill, 2000 by Shri Subodh Mohite, M.P.	118 of 2000	A	2 hours
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**APPENDIX -II**

Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
The National Highways (Amendment) Bill, 2000 <u>(Amendment of the Schedule)</u> by Shri Thirunavukarasu, M.P.	86 of 2000	B	2 hours